Need for installation of Information Boards containing detailed history of temples at prominent places in their premises

सुश्री किवता पाटीदार (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, माननीय प्रधान मंत्री जी ने भारतीय संस्कृति एवं इतिहास को चिरस्थाई बनाते हुए कई मंदिरों का पुनर्निमाण एवं जीर्णोद्धार किया है, इसलिए मैं माननीय प्रधान मंत्री जी को धन्यवाद देती हूं। मंदिरों के जीर्णोद्धार के साथ भारत की सनातन सभ्यता और संस्कृति का पुनरुद्धार भी देश में जोरों से हो रहा है। आज अयोध्या में भव्य राम मंदिर का निर्माण पूरी गित से हो रहा है। काशी में विश्वनाथ धाम भारत की सांस्कृतिक राजधानी का गौरव बढ़ा रहा है। उत्तराखंड में केदारनाथ, बद्रीनाथ धाम द्वारा तीर्थ क्षेत्र में विकास के नये अध्याय लिखे जा रहे हैं। साथ ही करतारपुर साहिब कॉरिडोर खुला है। हेमकुंड साहिब रोपवे से जुड़ने जा रहा है और इसी कड़ी में अतिभव्य महाकाल लोक भी अतीत के गौरव के साथ भविष्य के स्वागत के लिए तैयार हो चुका है। इन जगहों पर देश के अलावा विदेश से आने वाले लोगों की संख्या बहुतायत से बढ़ी है। इसलिए हमें मंदिरों का इतिहास और अपनी संस्कृति का व्याख्यान उचित माध्यमों से उन स्थानों पर करना चाहिए, तािक सभी भारत के गौरवािनवत इतिहास और संस्कृति से भली-भांति परिचित हो सकें।

इसलिए मैं निवेदन करती हूं कि मंदिरों के इतिहास को विस्तृत रूप से प्रदर्शित करें। ऐसी जानकारी का बोर्ड मंदिरों में स्पष्ट नजर आने वाली उचित जगह पर लगाना चाहिए, जिससे वहां आने वाले लोगों को मंदिर के इतिहास की सम्पूर्ण जानकारी मिल सके और वे भारतीय संस्कृति से पूर्णतया जुड़ सकें।

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Ayodhya Rami Reddy Alla; not present. Now Ms. Dola Sen.

New National Pension Scheme

MS. DOLA SEN (West Bengal): Sir, the National Pension Scheme is a tragedy for retiring personnel. The pension under the current plan is just 15 per cent of the pension under the previous one. Asserting that the National Pension Scheme (NPS)

is a catastrophe for retiring employees in their old age, multiple employees have also written to the Cabinet Secretary pleading for the restoration of the Old Pension Scheme (OPS). For instance, a Defence establishment official who recently retired after more than 13 years of service, according to the federation, would only receive 15 per cent of the assured pension he would have normally gotten under the OPS. After more than 15 years of service, another official with a base wage of Rs.34,300 received Rs.2,506 as a monthly pension, although under the OPS, he would have been entitled to Rs.17,150. The NPS personnel are worse off than OPS employees despite paying a monthly contribution of 10 per cent of their income throughout their whole employment. The NPS pension is static, and unlike the OPS, there is no Dearness Relief to offset inflation or price increases. There is an urgent need to address the employees' concerns and take necessary steps to include Dearness Relief as a part of the pension scheme and restore the old one. I, therefore, urge the Government to take steps to address these concerns. Already, most of the profitable Central Government concerns are going to be disinvested. So, closure of Central Government service and reduced pension both have put employees in deep distress and are affecting them badly.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI MAHUA MAJI (Jharkhand): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

[THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) in the Chair.]

MESSAGES FROM LOK SABHA- Contd.

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 15th December, 2022."

I lay a copy of the Bill on the Table.

SPECIAL MENTIONS - Contd.

Need to set up an expert Committee for revival of Darjeeling tea industry

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I would like to draw the kind attention of this august House that in spite of the fact that Tea is one of the most popular and low cost beverages in the world, owing to its increasing demand, tea is